

In the National Company Law Tribunal, Jaipur

Item No. 204

CP No. (IB)- 247/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Sangeeta Ajmera Prop. M/s The ManpowerApplicant/Petitioners

VS.

Shree Gangour Foods (Jaipur) LLPRespondent

Order delivered on 13.11.2019

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

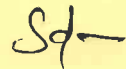
For Petitioner (s) : Saurabh Jain, Adv.
Aditya Vijay, Adv.
For Respondent(s) : Nivedita R. Sarda, Adv.
Nitesh Shrivastava, Adv.
Rachit Sharma, Adv.

ORDER

Heard the submissions made by the counsel for the Operational Creditor. The counsel for the Corporate Debtor is present. Counsel for the Operational Creditor has sought time for filing rejoinder. One week's time is granted for filing rejoinder. Post the matter to 27.11.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**